



BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 159/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company		Prowess International Pvt.Ltd.-Vs- Shyam Steel Industries Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	AKASH SHARMA, Pr-CS	Operational Creditor	Akash Sharma 1.02.18
2.	MR. SHOUNAK MITRA, Adv	} For the Corporate Debtor	2. Mr. 01/02/2018
3.	MS. VAIBHAVI PANDAY, Adv		
3.	MR. ZULFIQAR ALI AL QUADERI, Adv		

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 22/02/2018 for admission.

(Jinan K.R.)
Member (J)

(V.P.Singh)
Member (J)